

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

50/241-242/PB/2018

IN THE MATTER OF:

Sh. Anshuman Rai & Ors.

.... Applicant

v.

M/s. Heritage Hospitals Limited & Ors.

.... Respondent

Order under Section 241-242 of the Companies Act

Order delivered on 22.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS

For the Petitioner/Applicant: Mr. Nikhil Jain, Adv.

For the Respondent: Ms. Avanti Chandoke, Ms. Manisha Chaudhary,
Ms. Samridhi Gogia, Advs.

ORDER

The Bench Officer after examining the record may issue copy of the documents duly certified which may be required for execution.

List the matter on 28th May, 2018.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

22.05.2018
V.Sethi